

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1622/2003

New Delhi this the 30th day of June, 2003.

Hon'ble Sh. Justice V.S. Aggarwal, Chairman
Hon'ble Sh. S.K. Naik, Member(A)

Sh. Baldev Krishan,
S/o Sh. Jiya Lal,
Jr. Hindi Translator(Gr.C),
R/o B4-153, Sector-7,
Rohini, Delhi-85. Applicant

(through Sh. Keshav Kaushik, Advocate)

Versus

1. Union of India through
Secretary,
Ministry of Chemicals and Fertilizers,
Dept. of Chemicals and Petrochemicals,
Shastri Bhawan,
New Delhi.
2. Ministry of Home Affairs through
Secretary,
Dept. of Official Language,
Lok Nayak Bhawan,
Khan Market,
New Delhi.
3. Under Secretary(Estt.),
Ministry of Chemicals and Fertilizers,
Dept. of Chemicals and Petrochemicals,
Shastri Bhawan,
New Delhi. Respondents

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be allowed to withdraw the OA with permission to take up the matter with the administration of the respondents. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

Ag

Naik
(S.K. Naik)
Member(A)

(V.S. Aggarwal)
Chairman

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